

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.1993/Del/2019
Assessment Year : 2013-14**

**M/s Biotronik Medical
Devices India Pvt.Ltd.,
Unit No.805-807, 8th Floor,
Commercial Complex,
DLF Tower-B, Jasola,
New Delhi – 110 044.
PAN : AADCB1386Q.**

**Vs. Assistant Commissioner of
Income Tax,
Circle-5(1),
New Delhi.**

(Appellant)

(Respondent)

Appellant by : None.
Respondent by : Shri M. Barnwal, Senior DR.

Date of hearing : **08.01.2021**
Date of pronouncement : **08.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-33, New Delhi dated 11th October, 2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 22nd December, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 8th January, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar